

**Leakage of Excise Revenue on
Worsted Woollen Yarn**

4030. Shri Rabi Ray:
Shri Madhu Limaye:
Shri Kanwar Lal Gupta:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to the leakage of excise revenue on worsted woollen yarn mentioned in an Economic Weekly (Commerce 27th May, 1967);

(b) if so, the total leakage calculated on the basis of the total worsted woollen yarn produced, the proportion in this yarn of different counts and the appropriate excise duty on these counts for the years 1964-65 and 1965-66;

(c) whether Government have looked into two possible sources of leakage, namely, smuggling out yarn by the back-door from the factory and passing off worsted yarn, which bears a higher duty as woollen yarn with the connivance of the Excise staff; and

(d) whether an inquiry has been ordered into this and action taken against the manufacturers and the Excise staff concerned?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The Government has no reason to believe that there has been leakage of excise revenue as alleged.

(c) and (d). Do not arise in view of the answer given against (b) above.

**Evasion of Excise Duty by Woollen
Manufacturers**

4031. Shri Rabi Ray:
Shri Madhu Limaye:
Shri Kanwar Lal Gupta:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to the evasion of excise duty by the woollen manufacturers;

(b) whether Government have examined the feasibility of collecting the excise duty at the combing point instead of at the spinning point; and

(c) whether such a change will reduce the administrative cost in view of the smaller number of combing units and the reduction of staff and the tightening up of the machinery?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. Government's attention has been drawn to the alleged evasion of excise duty by manufacturers of worsted woollen yarn.

(b) Yes, Sir.

(c) Even if such a change were to be introduced, it will not result in appreciable reduction in the administrative cost, in view of the fact that staff will have to be maintained at the mills for collection of duty on other types of woollen yarn and also on woollen fabrics; and additional staff will have to be posted to the combing units.

**Tenure of Chairman of State Social
Welfare Advisory Board**

4032. Shri D. D. Jena: Will the Minister of Social Welfare be pleased to state:

(a) the maximum period for which a Chairman of a State Social Welfare Advisory Board could continue and for how many terms with duration of each term;

(b) when was the Orissa State Social Welfare Advisory Board reconstituted and for how many terms the present Chairman has been allowed to continue;

(c) whether he is aware of the judgments in case Nos. G.R. 515 and G.R. 515-A of 1962 on misappropriation of Government money in the Orissa State Social Welfare Advisory Board and the remarks of the Court against the Chairman and the Treasurer of the Board; and

(d) the action Government have taken in the matter?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) According to the draft rules on this subject, a person may hold the office of the Chairman of a State Social Welfare Advisory Board for not more than two terms of two years each. In exceptional cases, another term of two years can also be allowed.

(b) The Orissa State Board was last reconstituted in December 1966 and the present Chairman is now holding her office for the third term.

(c) Yes

(d) The two accused have filed appeals and the matter is sub-judice. Meanwhile the attention of the State Government has been drawn by the Central Social Welfare Board to the remarks made in the judgment.

Apatite Ore Beneficiation Plant

4023. Shri Kameshwar Singh:
Shri A. Sreedharan:
Shri K. M. Madhukar:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government are setting up a Apatite Ore Beneficiation Plant keeping in view the shortage of phosphatic fertilizers;

(b) if so, what will be per ton cost of processed ore, and

(c) what will be the capital outlay for a plant of economic size?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri K. Raghuramiah): (a) No, such proposal is under consideration at present.

(b) Does not arise.

(c) This information is not readily available with Government.

Industrial Agreements

4024. Shri Jyotirajoy Sasa: Will the Minister of Finance be pleased to state:

(a) the total number of industrial agreements that have been concluded between (i) Indian public sector and Indian private sector (ii) Indian public sector and foreign Governments and (iii) Indian public sector and foreign private sector during the last five years; and

(b) the total number of collaborations finalised and the capital involved between the public sector and foreign private sector?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The information asked for is being collected and will be placed on the Table of the House as soon as possible.

Supply of Bad Water in South Delhi

4025. Shri Atam Das: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that South Delhi is getting bad water;

(b) if so, the steps Government propose to take to save the Public from the diseases that may be caused by its use;

(c) whether it is also a fact that during this summer, Delhi is getting water from river Sutlej; and

(d) if so, the reasons for the supply of bad water to South Delhi and not supplying the water from the river Sutlej being supplied to other areas?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) No.

(b) Does not arise.

(c) Delhi is getting water from Indri or Muzak branches of the Western Yamuna Canal of the